

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 529**  
(TO BE ANSWERED ON 19.07.2017)

**COMPLAINTS AGAINST OFFICERS**

†529. **SHRI RAJESH VERMA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of complaints received against officers of the Indian Administrative Service since 2016 till date;
- (b) the number of officers out of them from Uttar Pradesh cadre;
- (c) whether the Union Government has conducted any enquiry on these complaints; and
- (d) if so, the number of officers found guilty and the action taken against them?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): During the year from 1.1.2016 upto 30.6.2017, this Department has received 859 complaints against IAS officers. 93 complaints pertain to IAS officers working with the Government of Uttar Pradesh.

(c) & (d): The Government of Uttar Pradesh is the competent authority to inquire into complaints against IAS officers working in the affairs of the State Government. Complaints received by Government of India pertaining to IAS officers of Uttar Pradesh Cadre have accordingly been forwarded to the Government of Uttar Pradesh for taking appropriate action as competent authority. Further, complaints on matters pertaining to Union Government involving IAS officers are inquired into by the Government of India as per complaints handling guidelines issued by government of India vide OM No. 104/76/2011-AVD.I dated 28.10.2013. Appropriate action can be taken against officials only after the cases reach finality.

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